

**SOME HON. MEMBERS rose—**

**MR. SPEAKER:** There is going to be a discussion on the Bill. You please sit down. I am not allowing any further debate on it now. All I can do is to fix time for that. I will have the discretion to extend the time on that.

**SHRI S. M. BANERJEE:** Article 123(2) (b) says:

"may be withdrawn at any time by the President."

Since the President has promulgated the Ordinance, after knowing your reaction, after your ruling, Sir, he may withdraw it.

**MR. SPEAKER:** Don't go too far. That is not my job to do it. No more discussion please. You can take it up at the time when the Bill comes.

**SHRI SAMAR GUHA (Contai):** We are happy with the ruling that you have given. I want to know what is the reaction of the Government. The President acts on the advice of the Government. What is the reaction of the Government to the ruling that you have given now?

**MR. SPEAKER:** Papers to be laid.

12.57 hrs.

**PAPERS LAID ON THE TABLE**

**LAW COMMISSIONS REPORT ON CODE OF CIVIL PROCEDURE, 1908, DELIMITATION OF COUNCIL CONSTITUENCIES (ANDHRA PRADESH) AMENDMENT ORDER, 1973, ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY):** I beg to lay on the Table—

(1) A copy of the Fifty-fourth Report of the Law Commission on the Code of Civil Procedure, 1908. [Plac-

(2) A copy of the Delimitation of Council Constituencies (Andhra Pradesh) Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 445(E), in Gazette of India dated the 18th September, 1973, under sub-section (3) of section 13 of the Representation of People Act, 1950. [Placed in Library. See No. LT-5663/73.]

(3) A copy of the Conduct of Elections (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 505 (E) in Gazette of India dated the 18th September, 1973, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-5664/73.]

(4) A copy of Notification No. S.O. 461(E) (Hindi and English versions) published in Gazette of India dated the 3rd September, 1973 containing Order No. 5 of the Delimitation Commission in respect of the State of Uttar Pradesh, under sub-section (3) of section 10 of the Delimitation Act, 1972. [Placed in Library. See No. LT-5665/73.]

12.58 hrs.

**ASSENT TO BILLS**

**SECRETARY-GENERAL:** Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 5th September, 1973:—

(1) The Coking and Non-coking Coal Mines (Nationalisation) Amendment Bill, 1973.

(2) The Orissa Appropriation (No. 3) Bill, 1973.

(3) The Manipur Appropriation

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 5th September, 1973:—

(1) The Mysore State (Alteration of Name) Bill, 1973.

(2) The National Co-operative Development Corporation (Amendment) Bill, 1973.

(3) The Laccadive, Minicoy and Amindivi Islands (Alteration of Name) Bill, 1973.

(4) The Customs, Gold (Control) and Central Excises and Salt (Amendment) Bill, 1973.

(5) The Agricultural Refinance Corporation (Amendment) Bill, 1973.

(6) The Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1973.

(7) The Reserve Bank of India (Amendment) Bill, 1973.

(8) The Indian Railways (Amendment) Bill, 1973.

(9) The Foreign Exchange Regulation Bill, 1973.

(10) The Constitution (Thirty-first Amendment) Bill, 1973.

13 hrs.

## BUSINESS ADVISORY COMMITTEE

### THIRTY-THIRD REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMIAH): I beg to move:

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 12th November, 1973."

## SOME HON. MEMBERS rose—

MR. SPEAKER: This is the Motion moved by Shri Raghuramiah that the House do agree with the Thirty-third Report of the B.A.C. presented to the House on 12th November, 1973.

As you know, we have the procedure that when the Minister announces the business of the House for the next week, then I allow you to speak. But not when the B.A.C. Report is put to vote.

श्री अटल बिहारी वाजपेयी (ख. वि. वि.) : अध्यक्ष जी, मैं इसी के बारे में कह रहा हूँ। यह बात तय होनी चाहिए कि जब चर्चा के लिए विषय लिए जाते हैं तो 193 के भी नोटिस दिए जाते हैं और 184 के भी नोटिस दिए जाते हैं। क्या यह बात सरकार पर छोड़ी जायेगी कि वह 193 का मोशन पसन्द करती है या 184 का। यदि 184 के द्वारा किसी विषय पर हम सदन की राय प्रकट करना चाहते हैं तो क्या सरकार को अधिकार है कि वह कहे हमें 184 पसन्द नहीं है, 193 हम चाहते हैं।

अध्यक्ष महोदय : यह तो कल कमेटी में फैसला हुआ है। इसमें सरकार की पसन्द की बात ही नहीं हुई, जो कमेटी को पसन्द हुआ वह बात हुई।

श्री अटल बिहारी वाजपेयी : हम यहाँ पर काम रोकने प्रस्ताव में फंसे हुए थे।

अध्यक्ष महोदय : आप काम को रोकना ही क्यों चाहते हैं।

श्री अटल बिहारी वाजपेयी : यहाँ हमने काम रोकने की कोशिश की और वहाँ काम जारी रहा।